

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421

**IA/2478/ND/2022, IA/3437/ND/2023,
Intervention Petition/44/2022, IA/5526/ND/2022,
IA/4636/ND/2022, IA/1782/ND/2023 IN
IB/174/ND/2021**

IN THE MATTER OF:

Design Plus Architecture	...	Applicant
Versus		
Modex International Securities Ltd	...	Respondent

Under Section 7 (IBC).

Order delivered on 09.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the SEBI	:	Mr. Abhishek Baid, Mr. Mohit Kumar Bafna, Mr. Praneet Das Advs. in I.P. No. 44 of 2022 & I.A. No. 5526 of 2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **07.06.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**